

ACT No. XLI OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
29th September, 1939.)

An Act further to amend the Insurance Act, 1938
for a certain purpose.

IV of 1938. **WHEREAS** it is expedient further to amend the
Insurance Act, 1938 for the purpose hereinafter
appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Insurance (Second Short title.
Amendment) Act, 1939.

2. In clauses (a) and (b) of sub-section (2) of section 3 Amendment of
section 3 of Act
IV of 1938.
of the Insurance Act, 1938, after the words and figure
“ incorporated under the Indian Companies Act, 1913,”
the words and figures “ or under the Indian Companies
Act, 1882, or under the Indian Companies Act, 1866,
or under any Act repealed thereby,” shall be inserted.

PUBLISHED BY THE MANAGER OF PUBLICATIONS, DELHI.
PRINTED BY THE MANAGER, GOVERNMENT OF INDIA PRESS, SIMLA.
1939.

[Price : Anna 1 or 1½d.]